

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 51660 OF 2017

[Arising out of Order-in-Original No. DLI-LTUNT-000-COM-007-2017-18 dated 29.06.2017 passed by the Commissioner of Central Excise & Service Tax, Large Taxpayer Unit, New Delhi]

M/S ORIENTAL INSURANCE COMPANY LTD

Appellant

Oriental House, 23/27, ASAF Ali Road,
New Delhi-110002

Vs.

**PRINCIPAL COMMISSIONER OF CENTRAL
EXCISE & CGST, DELHI NORTH**

Respondent

17-B, IAEA House, MG Road, IP Estate
New Delhi-110002

Appearance:

Present for the Appellant : Shri B L Narasimhan and Poorvi Asati, Advocates
Present for the Respondent: Ms. Jaya Kumari, Authorised Representative

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**Date of Hearing : 17/11/2023
Date of Decision: 18/04/2024**

ORDER

P V SUBBA RAO:

The appeal is allowed. For order, see order of date in Service
Tax Appeal No. 50020 of 2018.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**